

24

CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH
AT HYDERABAD

OA.838/97

dt.29-7-97

Between

B. Nagaraja : Applicant

and

1. Union of India, rep. by
its Secretary
Min. of Urban Affairs & Employment
Nirman Bhavan, New Delhi

2. Director General of Works
CPWD, Nirman Bhavan, New Delhi

3. Superintendent Engineer(Co-ord)
Central Public Works Dept.
Madras : Respondents

Counsel for the applicant : P.B. Vijaya Kumar
Advocate

Counsel for the respondents: N.R. Devaraj
Sr. CGSC

CORAM

HON. MR. H. RAJENDRA PRASAD, MEMBER (ADMN.)

HON. MR. B.S. JAI PARAMESHWAR, MEMBER (JUDL.)

RE
304

Judgement

Oral order (per Hon. Mr. H. Rajendra Prasad, Member (Admn.))

Heard Sri P.B. Vijaya Kumar for the applicant and Sri N.R. Devaraj for the respondents.

1. The grievance of the applicant relates to his promotion to the post of UDC with effect from 8-12-1994 and the decision of the Respondent-3 contained in Annexure-3 to the OA rejecting the representation made by the applicant in this regard.

2. Although a notice was served on the respondents on 15-7-1997 to file a reply within two weeks and though, thereafter, the matter was duly listed today for admission, no reply had been filed within the time granted, nor has any reply been filed even till today. However, Mr. N.R. Devaraj, made submissions based on a draft reply to the OA and also on instructions received by him. The stand taken by the respondents, is more or less same as in impugned order (A-3). It is, however, suggested by the learned Senior Standing Counsel that the applicant should submit a detailed representation to R-2 in order that his claim could be re-examined in greater detail. It is seen, incidentally, that the applicant has not so far submitted any representation to R-2 although copies of his earlier representations were marked, among others, to the said respondent. Sri Vijayakumar finds the suggestion acceptable and agrees to advise the applicant to submit a detailed representation to R-2. This may be done within two weeks from the date of receipt of a copy of

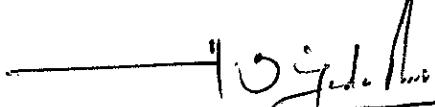
Q/
1/21
T6
..2.

this order. Respondent-3 shall thereafter forward the representation, alongwith his comments if any, to R-2 within two weeks of the receipt of such representation in his office . And R-2 shall have the case examined on merits, take a suitable decision and communicate the same to the applicant within eight weeks from the date of receipt of the representation from R-3.

3. It is made clear that, should the applicant feel aggrieved with any decision that may be communicated to him in the manner indicated, it shall be open to him to reagitate his grievance.

4. Thus the OA is disposed of.


(B.S. Jai Parameshwar)
Member (Judl.)


(H. Rajendra Prasad)
Member (Admn)

30/7/97

Dated : July 29, 97
Dictated in Open Court


Deputy Registrar

sk

22
O.A.838/97.

To

1. The Secretary, Ministry of Urban Affairs and Employment, Union of India, Nirman Bhavan, New Delhi.
2. The Director General of Works, CPWD, Nirman Bhavan, New Delhi.
3. The Superintendent Engineer(Co-Ord.) Central Public Work Dept., Madras.
4. One copy to Mr.P.B.Vijayakumar, Advocate, CAT.Hyd.
5. One copy to Mr.N.R.Devraj, Sr.CGSC.CAT.Hyd.
6. One copy to HHRP.M.(A) CAT.Hyd.
7. One copy to D.R.(A) CAT.Hyd.
8. One spare copy.

pvm.

aff fax
T COURT

TYPED BY

CHECKED BY

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE
VICE-CHAIRMAN
and

THE HON'BLE MR.H.RAJENDRA PRASAD:M(A)

The Hon'ble Mr. B.S.Taiyabnmeswar, M(G)

Dated: 29 - 7 - 1997

ORDER/JUDGMENT

M.A./R.A./C.A.No.

in

C.A.No. 838/97

T.A.No.

(w.p.)

Admitted and Interim directions
Issued.

Allowed

Disposed of with directions

Dismissed.

Dismissed as withdrawn

Dismissed for default.

Ordered/Rejected.

No order as to costs.

pvm

